

ITEM NO.33

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 4882/2015

KRISHNA PAL VERMA

Appellant(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing slp)

Date : 16/12/2016 This appeal was called on for hearing today.

For Appellant(s) Mr.Ekansh Agarwal,Adv.

Mr. Sanjeev Agarwal,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Ld.counsel for the appellant has not filed the statement of case. Service of notice is complete on the respondents, but no one has entered appearance on their behalf. However, statement of case is not mandatory as per amended Supreme Court Rules,2013. Viewed thus, the matter shall be processed for listing before the Hon'ble Court as per rules.

(M V RAMESH)
Registrar

SB